

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/8147/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the ^{4th Sep} 11 August, 2023.

Sub: **Casual Leave with station leave permission.**

Ref:- Your letter No.MACT/GLP/2023/1167, dtd. 29.08.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 05.09.2023, alongwith station leave permission, with the official vehicle, at own cost, for the to and fro journey, from the evening of 02.09.2023, till the morning of 07.09.2023.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-120/2003/8148-8149/A, dated , 11-09-23
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

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JT. REGISTRAR (VIGILANCE)
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